

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 996 T.A. No.

1989

DATE OF DECISION 18.12.89

Shri Pritam Giri

Applicant (s)

Shri Mukesh Giri

Advocate for the Applicant (s)

Versus

Union of India & ors.

Respondent (s)

Shri O.N. Moolri,

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. K. KARTHA, VICE CHAIRMAN

The Hon'ble Mr. D. K. CHAKRAVORTY, MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement *No*
4. To be circulated to all Benches of the Tribunal ? *No*

JUDGEMENT (ORAL)

Heard the learned counsel of both parties.

2. The prayers contained in this application filed under Section 19 of the Administrative Tribunals Act, 1985, are that the respondents be directed to send the applicant for medical check-up of eyes before a Medical Board of not less than two doctors, to consider the applicant's fitness for subsequent appointment, to allow the applicant to continue in the post as he has been given the status of a temporary employee vide Tribunal's judgement dated 23.4.1986 and that the unfit Memo dated 25.6.1986 be quashed.

3. The pleadings in this case are complete.

After hearing *both* parties and going through the record, we direct the respondents to send the applicant for medical

on

check-up of his eyes to a Board consisting not less of two doctors within a period of one month from the date of communication of a copy of this order to the respondents. In case the Medical Board finds him fit for the post he has applied for, he shall be considered for appointment to the said post. In case, he is not found medically fit for appointment to the said post, the respondents are directed to consider the applicant for appointment to any other post in accordance with the relevant rules within a period of two months thereafter.

4. The application is disposed of with the above directions. Parties to bear their own costs.

5. A copy of this order be given to the counsel of both parties 'dasti'.

D.K.Chakravorty
(D.K.CHAKRAVORTY)
MEMBER

18.12.89

P.K.Kartha
(P.K.KARTHA)
VICE CHAIRMAN

18.12.1989